

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-476(PB)/2017**

**IN THE MATTER OF:**

M/s. Ahulwalia Contracts (India) Ltd.

.... Applicant/petitioner

Vs.

M/s. Caddie Hotels Pvt. Ltd.

.... Respondent

**Order under Section 9**

**Order delivered on 13.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner:

For the Respondent:

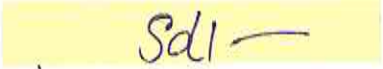
**ORDER**

In pursuance of last order affidavit of service has been filed. Learned counsel for the respondent-corporate debtor has appeared and has stated that talks for amicable settlement are in progress which is not refuted by the learned counsel for the petitioner-Operational Creditor.

Reply be filed within ten days with a copy in advance to the other side. Rejoinder, if any, be filed within five days thereafter with a copy in advance to the other side.

The pendency of the amicable settlement shall not be a ground for not filing the pleadings. If any settlement is reached between the parties then the same be placed on record.

List for further consideration on 08.01.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**